

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**Item No. 102**  
**(IB)-1097(PB)/2019**

**IN THE MATTER OF:**

The Vernandas Apartment Owners Association  
v.

M/s. Shuja Construction Company Ltd.

.... Applicant/petitioner

.... Respondent

**Order under Section 7 of IBC, 2016**

**Order delivered on 17.05.2019**

**Coram:**

**CHIEF JUSTICE (RTD.) M. M. KUMAR**  
**HON'BLE PRESIDENT**

**SH. S. K. MOHAPATRA**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the applicant:

Mr. Sonal Anand, Mr. Aayush Sai, Advs.

For the Respondent(s):-


Mr. Asheesh Jain, Mr. Adarsh Kumar Gupta,  
Advs.

**ORDER**

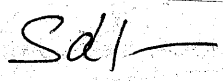
Learned counsel for the respondent states that reply shall be filed within ten days with a copy in advance to the counsel for the petitioner along with the vakalatnama and board resolution of the respondent company authorising him to appear.

Rejoinder, if any, be filed within five days thereafter with a copy in advance to the counsel opposite.

List for arguments on 10.06.2019.



**(M. M. KUMAR)**  
**PRESIDENT**



**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**